

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

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**30.04.2009**

OA No.159/2009,  
Harinarayan Sharma vs. UOI

Mr. Tanveer Ahmed, counsel for applicant

Heard the learned counsel for the applicant.

The learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty reserved to him to file a substantive OA.

In view of the submissions made by the learned counsel for the applicant, the applicant is permitted to withdraw this OA with liberty to file a substantive OA. It is made clear that in case OA is filed subsequently for the same cause of action, this Tribunal will also consider the question of limitation.

  
(M.L.CHAUHAN)  
Judl.Member

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